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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A.NO.96/2003, M.A.NO.716/2003 & M.A.NO.717/2003  
IN O.A.NO.1179/2001

Friday, this the 9th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

Smt. Neem Singh  
(Legal Representative)  
Widow of Ex. Constable Janardhan No. 2378/DAP

1. Rashmi Daughter 8 years
2. Ravi Son 6 years
3. Shubham Son 2 years  
(All Sons/Daughter of Late deceased Ex. Constable  
Janardhan No. 2378/DAP)

... Applicants

(By Advocate: Shri Sachin Chauhan)

Versus

1. Union of India through  
its Secretary  
Ministry of Home Affairs  
North Block, New Delhi
2. Addl. Commissioner of Police  
Armed Police  
New Police Lines, Kingsway Camp,  
Delhi
3. Dy. Commissioner of Police  
3rd Bn.,  
New Police Lines, Kingsway Camp  
Delhi

.. Respondents

(By Advocate: Shri Ram Kanwar Dhillon)

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

MA-716/2003 & MA-717/2003

MA-716/2003 & MA-717/2003 are allowed subject to  
just exceptions.

RA-96/2003

The sole ground raised by the applicant, seeking  
review of the order passed by this Tribunal on 25.11.2002  
in OA-1179/2001, is that certain arguments had been

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(2)

addressed regarding which no opinion has been expressed by this Tribunal. Reading of the above order clearly reveals that this Tribunal had dismissed the application keeping in view certain pleas that were seemingly advanced. An error apparent on the face of the record would be one which can be detected without any further arguments. To state that the plea was advanced but not considered will not bring the plea of the applicant within the known principles when review can be considered.

2. Resultantly, we find no merit in the review application. The same is dismissed.

Govindan S. Tampli )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

/sunil/